

**Burkard Vs. New York**

**LegalCrystal Citation :** [legalcrystal.com/101620](http://legalcrystal.com/101620)

**Court :** US Supreme Court

**Decided On :** Jun-12-1967

**Appeal No. :** 388 U.S. 451

**Appellant :** Burkard

**Respondent :** New York

**Judgement :**

BURKARD v. NEW YORK - 388 U.S. 451 (1967)  
U.S. Supreme Court BURKARD v. NEW YORK, 388 U.S. 451 (1967) **388 U.S. 451**

BURKARD ET AL. v. NEW YORK.  
APPEAL FROM THE COURT OF APPEALS OF NEW YORK.  
No. 807.  
Decided June 12, 1967. \*

[ [Footnote \\*](#) ] Together with No. 808, Habel et al. v. New York, also on appeal from the same court.

18 N. Y. 2d 148, 219 N. E. 2d 183, appeals dismissed and certiorari denied.

Victor Rabinowitz, Leonard B. Boudin and Samuel A. Neuberger for appellants in No. 807. Edward Bennett Williams and Raymond W. Bergan for appellants in No. 808.

Frank S. Hogan for appellee in both cases.

PER CURIAM.

The motion to dismiss is granted and the appeals are dismissed for want of jurisdiction. Treating the papers whereon the appeals were taken as petitions for writs of certiorari, certiorari is denied.

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